duced for farmers during the regime of Janata Party in 1978. It is incomplete because it was introduced only in some selected blocks. This Crop Insurance Scheme was Introduced only in the areas where adequate irrigation facilities were available.

How will the farmers be benefited by that? I would like to submit that in areas where there is scanty rainfall farmers should be covered under Crop Insurance Scheme. Unless the farmers are covered individually the purpose would not be served. Once wheat was ready in the fields and the area suddenly experienced hailstorm. The insurance amount was calculated on the basis of the land holdings and the total crop production. If a farmer had 5-10 acres of land and his entire crop was ruined he got a meagre amount of Rs. 1000 only. Unless the system is changed and crop insurance is done on individual basis and the areas where there is scanty rainfall is also covered, it will not serve any purpose. Similarly, unless insurance cover is provided for pulses and oil seeds, the production of these crops cannot increase.

Mr. Deputy Speaker, Sir, I would like to suggest that the premium of the Insurance cover for crops of the farmers should be paid by the Government as is done in Japan.....

[*English*]

MR. DEPUTY SPEAKER: The hon. Member may continue his speech on the next occasion.

The house shall now take up the Private Member's Business. Introduction of Bills.

15.31 hrs.

HIGH COURT OF ORISSA (ESTABLISHMENT OF A PERMANENT BENCH AT SAMBALPUR) BILL*

[*English*]

SHRI SRIBALLAV PANIGRAHI (Deogarh): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Orissa at Sambalpur.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Orissa at Sambalpur."

The motion was adopted

SHRI SRIBALLAV PANIGRAHI: I introduce the Bill.

15.31 1/2 hrs.

THE CONSTITUTION (AMENDMENT) BILL *

(Insertion of New Articles 23A, 23B and 23C)

[*English*]

SHRIMATI BASAVA RAJESWARI (Bellary): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted

SHRIMATI BASAVA RAJESWARI: I introduce the Bill.

15.32 hrs.

MARRIED WOMEN (PROTECTION OF RIGHTS) BILL*

[*English*]

SHRIMATI BASAVA RAJESWARI: I beg to move for leave to introduce a Bill to protect the rights of married women and for matters connected therewith.

*Published in the Gazette of India, Extraordinary, Part-II, section 2, dated 30.8.1991.